

organisations of **Bulsar** and **Surat Districts** for the said facility?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): (a) to (c). For want of room on 165/166 Sabarmati Express to haul an additional coach as a regular measure, it is operationally not feasible at present to introduce a through coach between **Surat/Valsad** and **Varanasi/Faizabad** on 165/166 Sabarmati Express.

Proposal by European Countries Re: Neutrality of Afghanistan

1908. SHRI MADHAVRAO SCINDIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the proposal from some of the European countries to plan **Kabul** as neutral country is under consideration of Government;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) to (c). The Government is aware of the proposal made by the EEC countries on the 19th February 1980 regarding **Afghanistan**. The Government does not exclude consideration of any proposal for a solution of the situation arising out of developments in **Afghanistan**. Our own views are that no clear solution as yet appears possible, but the principles enunciated in the Indo-French declaration provide the basis around which solutions can possibly emerge.

Cola Nut Extracts in Campa Cola and Thums Up

1909. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of HEALTH be pleased to state:

(a) what are the prescribed norms for Cola Nut extracts as per P.F.A./F.P.O. in soft beverage before it can be called a Cola Drink;

(b) whether Government have taken any step to analyse the so-called drinks like **Campa Cola** and **Thums Up**;

(c) whether the existing soft drinks claiming in their advertisement are really containing Cola Nut extracts or misguiding the public; and

(d) if they do not really contain cola nut, what action Government propose to take against the manufacturers of these drinks?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) Cola drink has not been defined under the provisions of the Prevention of Food Adulteration Act. A proposal for laying down standards for Cola beverages is, however, under active consideration.

(b) to (d). The products of **Campa Cola** and **Thumps Up** were got analysed from the laboratories. In the absence of any known technique available for differentiating between a Cola beverage and a non-Cola beverage it has not been possible to specifically contradict or confirm that the product contained cola nut extractives.

Unless and until Cola is defined under the Prevention of Food Adulteration Act, the Government have no strong views on the use of the word "Cola" to describe a soft drink.

Suggestions from Mr. Judia Palekar on Pay Scales for Journalists

1910. SHRI RAMAVATAR SHASTRI: Will the Minister of LABOUR be pleased to state:

(a) whether Mr. Judia Palekar, who heads two tribunals has in his proposals suggested higher pay-scales, night duty and compensatory allowances for Working Journalists and Non-Journalists;

(b) if so, the details thereof;